

Misc. CrI. (bail) Case No. 33 of 21

17 -02-2021

Seen the petition filed U/s.439 of Cr.P.C. seeking bail for accused Sri Manik Das and Smti. Hemlata Das who were arrested and detained in Tezpur jail Hazot since 21.12.2020 in connection with Tezpur P.S. Case No. 2428/2020 u/s 392 IPC (corresponding G.R. Case No.3946 /20)

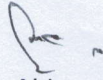
Case diary, as called for, has been received and perused the same. Also heard Id. Counsel for both.

A perusal of the case diary reveals that the accused persons snatched away a jacket from the informant which contained a mobile phone, a cash of Rs.5,200/- (Rupees five thousand two hundred) only along with some important documents and on hulla being raised, both the accused persons were caught red handed.

Consideration the nature of the allegation as well as the fact that both of them were caught red handed, I am not inclined to grant bail to the aforesaid accused persons. The prayer for bail stands accordingly rejected.

Let the case diary be sent back.

Misc. case stands accordingly disposed of.

  
( N. Akhtar )  
Additional Sessions Judge  
Sonitpur, Tezpur

**Addl. District Judge,**  
Sonitpur, Tezpur

① verified  
17.2.21